

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00880/2018**

Date of decision: 31.10.2018

**CORAM:**

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member  
Hon'ble Mr. Ashish Kalia, Judicial Member**

Vellingiri S, aged 60 years,

S/o M. Subbiah Mudaliar

(Retd. Senior Section Engineer/Southern Railway/

Signals/Signal & Telecommunication Training

Centre/Podanur-641023/Coimbatore District

Residing at: No.3/479-C, Indira Colony

Kuppusamy Naidupuram Post

Semmipalayam Village, Palladam Taluk

Tiruppur District. .... **Applicant**

**(By Advocate – Mr. Martin G.Thottan for Mr.T.C.G.Swamy)**

**V e r s u s**

1. Union of India represented by the  
The General Manager, Southern Railway,  
Headquarters Office, Park Town P.O.,  
Chennai 600 003.
2. The Chief Personnel Officer, Southern Railway,  
Headquarters Office, Park Town P.O.  
Chennai 600 003.
3. The Divisional Personnel Officer,  
Southern Railway, Palghat Division,  
Palghat 678 002.
4. The Workshop Personnel Officer,  
Office of the Chief Workshop Manager,  
Signal & Telecommunication Workshop  
Southern Railway, Podannur 641 023.  
Coimbatore Distict.
5. The Sr. Divisional Personnel Officer,  
Southern Railway, Salem Division,  
Salem 636005. .... **Respondents**

**(By Advocate – Mr.Sunil Jacob Jose)**

This Original Application having been heard on 31.10.2018, the Tribunal on 31.10.2018 delivered the following:

**O R D E R (ORAL)**

**Per: E.K.Bharat Bhushan, Administrative Member:**

We have heard Mr. Martin, Advocate appearing on behalf of Mr. T.C.G.Swamy, learned counsel for the applicant.

2. The applicant is aggrieved by the fact that his request for stepping up of pay on par with one Mr. P.R. Krishnan has been refused by the respondents. It is stated that he has filed a representation, copy of which is available at Annexure A.5, which has not been considered by the respondent so far.

3. Learned Standing Counsel for the Railways, Mr. Sunil Jacob Jose is present on behalf of the respondents.

4. Having heard the learned counsel appearing on both sides, we feel that ends of justice would be met if a direction is issued to respondent No.5 to take expeditious steps for disposal of Annexure A.5 representation by a speaking order within a period of eight weeks from the date of receipt of a copy of this order and communicate the decision to the applicant.

5. With the above direction, the O.A. stands disposed of *in limine*.

**(ASHISH KALIA)  
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

sj\*

**List of Annexures of the Applicant in O.A. No. 180/000880/2018**

**Annexure A-1** - True copy of the office order bearing No.Signal/14/82 dated 14<sup>th</sup>/20<sup>th</sup> May 1982, issued by the 3<sup>rd</sup> respondent, Sr. Divisional Personnel Officer/Southern Railway/Palakkad Division.

**Annexure A-2** - True copy of Office Order issued by the Divisional Personnel Officer/Palakkad under No.J/SG.30/06 dated 04<sup>th</sup> May 2006.

**Annexure A-3 :** True copy of the provisional seniority list of Signal Maintainers published by the 3<sup>rd</sup> respondent, Divisional Personnel Officer/Palakkad under No.J/P.535/VII/ESM's/Vol.IX dated 18/24/03.2004.

**Annexure A-4** - True copy of the provisional seniority list of Junior Engineers published by the 3<sup>rd</sup> respondent Divisional Personnel Officer/Palakkad under No.J/P.612/VII/MES/Vol.V dated 07.09.2006.

**Annexure A-5** - True copy of the representation dated 27.06.2017, addressed to the 4<sup>th</sup> respondent.

**Annexure -A6 -** True copy of the letter bearing No.SGW/P.535/S&T/TC dated 15.09.2017 from the 4<sup>th</sup> respondent to the 5<sup>th</sup> respondent.

**1. List of Annexures of the Respondents in O.A.No.180/000880/2016**

Nil

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